PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) Allen might oppose the motion for the re-committal of the Bill.

The amendment not being moved, the question was put and agreed to.

The Council accordingly resolved itself into a Committee for the further consideration of the above Bill.

Section IV was amended, on the motion of Mr. Grant, by the addition of the words "provided that, when goods, which have paid River Frontier Import Duty under Section VI of this Act, are exported by Sea, under a certificate of the Collector of River Frontier Customs, the amount of River Frontier Import Duty so paid, shall be accepted in full payment of the Sea Export Duty chargeable under this Section."

The Bill having been discussed and finally agreed to in Committee, was certified accordingly by the CHAIRMAN; whereupon the Council resumed its sitting, and the CHAIRMAN reported the Bill to the Council.

MR. GRANT gave notice that he would, next Saturday, move the third reading and

passing of the above Bill.

Mr. MILLS moved the adoption of the Report of the Standing Orders Committee on the Petition of Joykissen Mookerjee and Rajkissen Mookerjee praying to be heard by Council in support of their objections to certain provisions of the Bill "for the better supervision of Embankments."

Agreed to.

The Council then adjourned on the motion of Mr. DORIN.

The Council having soon afterwards met pursuant to adjournment—the following Message from the Most Noble the Covernor General was brought by Mr. Allen, and read:—

MESSAGE No. 19.

The Governor General informs the Legislative Council that he has given his assent to the Act passed by them this day entitled "An Act to prohibit the exportation of Saltpetre to certain Ports in Europe."

By Order of the Most Noble the Go-

vernor General.

C. ALLEN.

Offg. Secy. to the Govt. of India.

FORT WILLIAM,
The 18th November, 1854.

The Council adjourned.

Saturday, November 25, 1854.

PRESENT:

The Most Noble the Governor General, President.

Hon. Sir Lawrence Poel, Hon. Sir James Colvile,
Hon. J. A. Dorin, A. J. M. Mills, Esq.,
Hon. Major Genl. Low,
Hon. J. P. Grant, A. Malet, Esq.,
Hon. B. Peacock, C. Allen, Esq.

THE CLERK presented a Petition from Issurchunder Sing, the Secretary of the British Indian Association, offering certain observations and suggestions on the Bill "for the better supervision of Embankments."

MR. MILLS moved that the above Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, transferring for disposal a letter from the Straits Government, with enclosures, containing the Draft of an Act to provide for the more correct registry and account of all goods imported and exported at Prince of Wales' Island, Singapore, and Malacca, and also the Draft of an Act to establish Port and Harbour regulations for those settlements.

MR. PEACOCK moved to refer the above Drafts to the Select Committee on the projects of Law connected with the Marine Department.

Agreed to.

SIR LAWRENCE PEEL presented a Report from the Standing Orders Committee on the Petition of Issurchunder Sing, Secretary of the British Indian Association, praying that the Meetings of the Council may be made accessible to the public.

Mr. GRANT moved that the Report be printed.

Agreed to.

Sir LAWRENCE PEEL presented the Report of the Select Committee on the Bill "to abolish real actions, including fines and common recoveries, and to simplify the modes of conveving land in cases to which the English Law is applicable."

MR. PEACOCK moved suspension of Standing Order No. LVII to enable him to move, without previous notice, the first reading of a Bill "to facilitate enquiries respecting the alleged use of torture in the

Presidency of Fort St. George."

MR. ALLEN seconded the motion.

Agreed to.

reading of the above Bill.

Bill read a first time accordingly.

MR. GRANT moved the third reading and passing of the Bill "to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Motion carried, and Bill certified accord-

ingly by the President.

Ordered, that Mr. ALLEN carry the Bill to the Most Noble the Governor General for his assent.

MR. PEACOCK moved that the communication from the Straits Government respecting the Act for the management of the Post Office, reported by the Clerk at the last Meeting of the Council, be referred to a Select Committee, consisting of Mr. Eliott, Mr. Malet, and Mr. Peacock, who were the Members of the Select Committee which had reported on that Act.

Agreed to.

SIR LAWRENCE PEEL gave notice that he would, next Saturday, move for a Committee of the whole Council on the Bill "to abolish real actions, including fines and common recoveries, and to simplify the modes of conveying land in cases to which the English Law is applicable."

MR. PEACOCK gave notice that he would, on the same day, move that the necessary Standing Orders be suspended, to enable him to pass through its several stages the Bill "to facilitate enquiries respecting the alleged use of torture in the Presidency of Fort St. George."

The Council adjourned.

Saturday, December 2, 1854.

PRESENT:

The Most Noble the Governor General, President. Hon. J. A. Dorin, A. J. M. Mills, Esq., Hon. Major Genl. Low, D. Eliott, Esq., Hon. J. P. Grant, Hon. B. Peacock, A. Malet, Esq., Hon, Sir James Colvite, C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. ALLEN, and read :--

MESSAGE No. 20.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 25th November 1854, entitled "An Act

MR. PEACOCK then moved the first | to provide for the levy of Duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

By Order of the Most Noble the Governor General.

C. ALLEN.

Offg. Secy. to the Govt, of India.

FORT WILLIAM, The 1st Dec., 1854. (

THE CLERK presented the following Petitions :-

A Petition from the Inhabitants of Penang and Province Wellesley, against the Bill " to improve the Law relating to the Copper Currency in the Straits."

A Petition from Mr. G. H. SMITH of Penang, praying that the above Bill be not

made to operate retrospectively.

A Petition from the Inhabitants of St. Thomas's Mount, praying that an Act may be passed empowering the Superintendent of Police and Junior Magistrate to carry sentences of hard labor, passed by him under Act XVIII of 1853, and Regulations VII of 1832 and IX of 1816, into execution at the station, instead of sending the offenders for punishment to a distant Jail according to Section XIX Regulation VII of 1832 of the Madras Code.

THE CLERK reported a communication from the Secretary to the Government of Fort St. George, submitting the opinion of the Government and the Sudder Court on the Bill "to extend and amend the provisions of Act XII of 1843,"

Also a communication from the Secretary to the Government of the North-Western Provinces, submitting the opinion of the Lieutenant Governor on the same Bill.

Also a communication from Sayed Salamut Ali. of Allahabad, offering certain suggestions on the above Bill and also for the improvement of the Code of Civil Procedure.

Also (by transfer from the Officiating Secretary to Government in the Financial Department) a communication from the Straits Government relative to the Bill "to improve the Law relating to the Copper Currency in the Straits."

Also (by transfer from the Officiating Secretary in the Home Department) a Despatch from the Hon'ble the Court of Directors respecting an application for the grant of a Patent for the Manufacture of Sugar.